- (ख) चारों किंग जार्जें ज्ञ स्कूल प्रशासन बोर्ड के बनने पर उसके अबीन आ जायेंगे।
 - (ग) इससे ेबड़े फायदे होंगे :--
- (१) गैरसरकारी श्राक्तितरों श्रीर तालीम के माहिरों का, स्कूतों के प्रशासन से तालवक हथा करेगा।
- (२) यह स्कूल भारतीय पिल्लिक स्कूलोंकी कान्करेन्स में हिस्सा ले सकेंगें; ग्रीर
- (३) शिक्षा मंत्रालय की योग्यता के साथ सावनों पर आधारित वजीकों की योजना में भी भाग ले सकेंगे।

श्री राम सहाय : क्या माननीय मंत्री महोदय यह बतलाते की छुपा करेंगे कि जल, थल, नम, इन तीनों प्रकार की सेनाग्रों के सम्बन्त में यह बोर्ड रहेगा या किसी खास एक प्रकार की सेना के लिये रहेगा ?

SARDAR S. S. MAJITHIA: The schools cater for all the three Services. That is, the boys of the Other Ranks and Officers of all the three Services can join the schools. Apart from that there is a certain percentsige of civilians also, who do join these schools.

SARDAR S. S. MAJITHIA: I want notice श्री पा० नां० राजभोज : क्या मंत्री महोदय बतला में पे कि देश में कितने मिलिटरो स्कूल हैं श्रीर कहां कहां हैं? for that.

SARDAR S. S. MAJITHIA: It does not arise out of this question.

श्री पां० ना० राजभोज: कुछ मुनने में नहीं श्राया, ऋषा करके फिर बताइये।

इससे यह सवाल सठता नहीं है। श्रगर सूचना देंगे तो बतला दूंगा।

I ESTABLISHMENT OF A REFINERY IN THE GUJERAT REGION

to Questions

*467. SHRI DAHYABHAI V. PATEL: Will the Minister of STEEL, MINES AND FUEL be pleased to state whether it is a fact that an application for the establishment of a refinery in the private sector in the Gujerat Region has been lying with Government for over two years even after Government had made enquiries about the financial resources, technical know-how, etc., of the parties?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): M|s. New Orient Oil Refinery Project Bombay had submitted broad details of a proposal to set up a 1" 2 million ton refinery at Bhavnagar to process imported crude oil and they have since been informed that in view of Government's policy to locate refineries in the public sector the proposal has not been accepted.

SHRI DAHYABHAI V. PATEL: Is it Government's policy not to allow refinery in the private sector at all? Was that policy not existing when these people were asked to go ahead and produce bank guarantees to show that the have got the requisite finance and the know-how?

SHRI K. D. MALAVIYA: The present policy of the Gpvernment is not to allow refinery under private sector.

Shri Dahyabhai V. Patel: May I know whether that policy was not definite when a meeting was held in the Ministry of Mines on the 12th October when these people were asked to go ahead and produce evidence of the capital that they had and the know-how they had.

SHRI K. D. MALAVIYA: The representatives of the company tried to meet the Government several times in order to explain their proposals, and it would have been impertinence on our part to refuse to talk and try to understand their scheme. Once the whole scheme was explained by them, the reply given to them was that it

the policy of the Government.

SHRI DAHYABHAI V. PATEL: In view of the oil find at Cambay, is it not very urgently necessary that the opening of a refinery near about Gujerat should be considered, whether in the private sector or in the public sector, at a very early date?

SHRI K. D. MALAVIYA: Although oil has been found in Cambay, enough oil has not been found in Cambay to justify the immediate consideration of any proposal, whether in the private sector or public sector, to institute a refinery there.

SHRI DAHYABHAI V. PATEL: I think the Minister has misunderstood. I did not say that enough oil has been found for a refinery. The proposal for a refinery at Cambay in Gujerat or Bhavnagar is independent of the oil find. The oil-find is an additional reason for establishing another refinery there. That is my question.

MR. CHAIRMAN: That is not a question.

SHRI DAHYABHAI V. PATEL: I was trying to explain to you that he misunderstood my first question. My ques'ion is this. Is not the oil-find an additional reason for going ahead with the plan for a refinery in Gujerat early, whether in the private sector or public sector?

SHRI K. D. MALAVIYA: If and when adequate quantity of oil is found in Cambay, it will surely be an additional reason to consider the proposal for setting up a refinery.

SHRI DAHYABHAI V. PATEL: Sir...

MR. CHAIRMAN: Nothing more. It is a stalemate.

SHRI DAHYABHAI V. PATEL: One last question. Is it the policy of the Government to allow refineries to foreign interests in the private sector and not to Indian interests.

could not be done because it was against I SHRI K. D. MALAVIYA: No. The policy of the Government is not to allow. .

> MR. CHAIRMAN: Say just W. Do not say more which will bring other questions. Next question.

COMPENSATION PAID TO FORMER INDIAN PRINCES FOR THEIR PALACES

•468. SHRI DAHYABHAI V. PATEL. Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the rate of compensation paid to some of the former Indian princes for their palaces and other properties has recently been revised; and
- (b) if so, in how many cases such revision has taken place?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The Government of India have not made any such revision.

(b) Does not arise.

SHRI BHUPESH GUPTA: May I know whether the palaces of former Indian princes enjoy certain prerogatives in the matter of taxation?

SHRI B. N. DATAR: There were certain concessions regarding their properties in general, in palaces, etc. They are independent questions.

SHRI BHUPESH GUPTA: May I know whether such palaces are included for the calculation of wealth tax on princes, if any?

SHRI B. N. DATAR: I should like the hon. Member to ask this question of the Finance would tell it Minister. He authoritatively.

SHRI V. PRASAD RAO: May I know whether any decision or settlement has been arrived at regarding the Falaq Numa Palace at Hyderabad about which negotiations have been going . . .